

Misc.(Crl) Case No. 252/2021**ORDER****17-08-2021**

Seen petition No. 821/2021 filed by one Jamaluddin seeking bail for accused Dilwar Hussain, in connection with Dhekiajuli PS case No. 408/2021 u/s 457/376/506 IPC.

I have heard the learned lawyers appearing for both sides and also gone through the contents of the case diary received today.

Learned counsel appearing for the State submitted that the allegation against the accused is very serious in nature. Therefore, bail may not be granted.

On the other hand, learned counsel for accused vociferously contended that the accused is the victim of deep rooted conspiracy. He has been fraudulently trapped by informant by calling him to her house and made concocted allegation against him. The fact is that informant asked money from accused for business but on refusal by accused to provide her money, a false case has been made out.

However, having heard the learned counsels appearing for both sides and on careful consideration of the case diary, it transpires that there is sufficient materials against accused suggesting his involvement in the commission of the alleged offence. The victim has given a clear picture about this fact.

Therefore, considering the materials in the case diary, prayer for bail stands rejected.

Let the case diary be sent back in seal cover.

Accordingly, bail petition is disposed off.

Sessions Judge
Sonitpur, Tezpur